

DIVISION BENCH
COURT NO. II

**THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
KOLKATA**

C.P. (IB)/298(KB)2022
I.A. (IB)/1192(KB)2024

IN THE MATTER OF	VISUN SERVICES LLP Versus YIBEAL TRADEX PRIVATE LIMITED
UNDER SECTION	IBC UNDER SECTION 9

C O R R I G E N D U M O R D E R

1. In the order dated 25.06.2024, the following amendments are made:
2. Paragraph No. 4 of the order dated 25.06.2024 is deleted and paragraph No. 5 of the order dated 25.06.2024 will read as paragraph No. 7.
3. The following paragraphs shall read along with the order dated 25.06.2024 as paragraph No. 4, Paragraph No. 5 and Paragraph No. 6:
 4. Mr. Pankaj Kumar Tibrewal having registration number IBBI/IPA-001/IP-P01577/2018-2019/12410 is replaced by **Mr. Mayur Rajendrakumar Popat** having **registration No. IBBI/IPA-001/IP-P-01918/2020-2021/13046** and from the date of this order.
 5. Mr. Pankaj Kumar Tibrewal is also directed to handover all documents relating to this matter, if any, remains with him. Mr. Tibrewal is therefore, discharged from his duties as IRP from the date of this order.
6. **I.A. (IB) No. 1192/KB/2024:**
 - a. This application has been preferred by Mr. Pankaj Kumar Tibrewal under Section 60(5) of the I&B Code seeking the relief to take on record of the report certifying the constitution of the Committee of Creditors (CoC) of the Corporate Debtor.
 - b. As Mr. Pankaj Kumar Tibrewal being discharged from his duties as IRP, the new IRP Mr. Mayur Rajendrakumar Popat

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shall carry out his functions as contemplated by Sections 15, 17, 18, 19, 20 and 21 of the I&B Code and may re-constitute the CoC without prejudice or detriment to the rights of a genuine claimant.

- c. The fee payable to the outgoing IRP, Mr. Pankaj Kumar Tibrewal, for the brief period, he has rendered his duty will be decided by the CoC in accordance with applicable Regulations, Circulars and Directions issued by the IBBI and upon approval of the same, the CoC shall clear the dues in two weeks or in two weeks from the re-constitution of the CoC, if any, whichever is applicable.

- d. The **I.A. (IB) No. 1192/KB/2024** is accordingly **disposed of**.

4. Rest of the order dated 25.06.2024 shall remain unchanged.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)

Signed on this, the 3rd day of July, 2024

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M.J. (P.S.)/ Bose, R. K. [LRA]

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/298(KB)2022
IA(I.B.C)/1192(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH JUNE 2024

IN THE MATTER OF	VISUN SERVICES LLP VS YIBEAAL TRADEX PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For the Operational Creditor
Ms. Sweta Mohanty, Adv.]

Mr. Arik Banerjee, Adv.] For the Suspended Board
Mr. Rajib Mullick, Adv.]
Ms. Ayantika Saha, Adv.]

Mr. Shaunak Mitra, Adv.] For IRP – Pankaj Kr. Tibrewal
Mr. Siddhanth Makkar, Adv.]
Mr. Pankaj Kr. Tibrewal] IRP-in-Person

ORDER

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.
2. In view of pendency of the Hon'ble NCLAT, the matter stands adjourned.
3. Ld. Counsel Mr. Arik Banerjee appearing on behalf of Suspended Board seeks leave to file vakalatnama and authorisation within a period of one week.
4. Interim relief(s): **Reserved for Order(s)** is taken up for consideration and appropriate Order(s) would be issued in the matter.
5. Therefore, the matter stands adjourned to **07.08.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

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